

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 968 of 2019

IN THE MATTER OF:

Parvinder Singh

...Appellant

Versus

Intec Capital Ltd. & Anr.

...Respondents

Present:

For Appellant: Ms. Amrita Mishra, Advocate

For Respondents: Mr. Vinod Chaurasia, Advocate with Mr. Piyush Moona, IRP.

ORDER
(Through Virtual Mode)

21.09.2020: I.A. No. 2218/2020 has been filed by the applicant seeking rescheduling of payment w.e.f December, 2020 in equal monthly instalments of Rs.10 Lakh each. On a query, it is brought to our notice by learned counsel for the Respondent that out of Rs.1,25,00,000/- payable in terms of settlement as per agreed schedule in terms of the order dated 6th December, 2019 only an amount of Rs.6,20,000/- has been paid and the balance amount is outstanding. Respondent objects to rescheduling as also filing of application by an unauthorized person.

Let objections be filed by the Respondent within one week's time with advance copy to the applicant.

List the appeal 'for orders' on **29th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

am/gc